

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 418 of 2018 IN APPEAL NO. 84 of 2018
& IA NOS. 419 & 420 OF 2018**

Dated: 28th March, 2018

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**The Tata Power Company Limited (Distribution) ... Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Vikas Singh, Sr. Adv.
Mr. Amit Kapur
Mr. Apoorva Misra
Mr. S. Venkatesh
Mr. Malcolm Desai

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Aanchal Arora for R.1

Ms. Nikita Choukse for R.2

Mr. Anand K. Ganesan for R.3

ORDER

IA NO. 418 of 2018

(Appln. for urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, list the appeal and application for stay on 10.04.2018.

APPEAL NO. 84 of 2018

Issue notice on the appeal as well as on the I.A. No. 419 of 2018 (Appln. for stay) to the Respondents returnable on 10.04.2018. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1, Ms. Nikita Choukse takes notice on behalf of Respondent No.2 and Mr. Anand K. Ganesan takes notice on behalf of Respondent No.3. Dasti, in addition, is permitted.

List the appeal along with the application for stay on **10.04.2018.**

(Justice N. K. Patil)
Judicial Member

ts/mk

(I. J. Kapoor)
Technical Member